

Documentaries on Thar Desert Expedition

5076. SHRI MANPHOOL SINGH CHAUDHARY: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Unstarred Question No. 1543 on the 25th March, 1980 regarding T. V. Team sent to film Thar Desert and state:

(a) whether the work pertaining to the production of two documentaries for T. V. on the Thar Desert Expedition has been completed and if so, when they are going to be telecast,

(b) if not, why the films could not be produced during the last ten months; and

(2) (i) TA/DA of Staff	1,687.00
(ii) Contingent expenditure	1,455.00
(iii) Cost of 6300 ft. film	2,400.00
(iv) Positive print cost for 7000 ft.	1,265.00

	TOTAL 6,807.00

Termination of Indane Distributor by I.O.C.

5077. SHRI V. N. GADGIL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) has any Indane distributor been terminated by IOC;

(b) if so, on what grounds;

(c) have they been served with show cause notice and any enquiry was conducted;

(d) is there any appeal from LPG distributors Associations to delete or suitably modify clause 28 of their agreements with IOC terming them as one-sided and against natural justice; and

(e) if so, the action taken?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS

(c) the detailed break up of the total expenditure incurred, with particular reference to the cost of raw film exposed?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SRIMATI RAM DULARI SINHA): (a) and (b) The documentaries have not been completed as the programme could not be edited so far on account of heavy pressure on the facilities available at Doordarshan Kendra, Delhi. Arrangements are being made to get the Programme edited and scheduled for telecast at the earliest.

(SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) Certain distributorships were terminated on various grounds like unsatisfactory operation, mis-appropriation/malpractices leading to loss of Corporation's loaned equipment, unsatisfactory customer's service, violation of explosives regulations, dispute between partners, violation of the terms of appointment, etc.

(c) No show cause notice was served. Termination letters were issued after the distributors failed to improve despite caution warnings and sufficient charges were established against them through inspection/investigation enquires.

(d) Yes, Sir.

(e) Since clause 28 provides a reciprocal right for both the parties to terminate the agreement, this clause needs no deletion or modification.